

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 4156**

TO BE ANSWERED ON THE 29TH MARCH, 2022/ CHAITRA 08, 1944 (SAKA)

FALSE CRIMINAL CASES AGAINST TRIBALS

4156. SHRI DUSHYANT SINGH:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Union Government has taken cognizance of instances of implication of tribals in false criminal cases in the country;

(b) if so, the details of cases registered, accused, under trial and pending during the last five years and the current year, State/UT-wise;

(c) whether the Union Government has withdrawn any false cases registered against tribals;

(d) if so, the details thereof;

(e) whether the Union Government has directed the State Government to withdraw such false criminal cases registered against the tribals and if so, the details thereof and the response of the State Governments in this regard; and

(f) whether the Union Government has set up any fast-track courts for speedy trial to address the issue and if so, the details thereof and if not, the other measures taken by the Union Government to address the issue?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI AJAY KUMAR MISHRA)**

(a) to (f): 'Police' and 'Public Order' are State subjects under the Seventh Schedule to the Constitution of India. The responsibilities to maintain law and order, protection of life and property of the citizens, including investigation,

handling complaints on false cases against tribals and prosecution of crimes, rest with the respective State Governments. The State Governments are competent to deal with such offences under the extant provisions of laws and their respective police manuals. Data on false criminal cases is not maintained centrally.

The Indian Penal Code 1860, provides for the States/ Union Territories to take action against police officials for falsely charging a person.
